

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
AT HYDERABAD**

OA/020/00367/2020

HYDERABAD, this the 22<sup>nd</sup> day of July, 2020.



THE HON'BLE MR.ASHISH KALIA : JUDICIAL MEMBER  
THE HON'BLE MR.B.V.SUDHAKAR : ADMINISTRATIVE MEMBER

B.Satyanarayana S/o late B.Surya Rao,  
Aged about 51 years, Occ : Section Officer  
(Group B), in the O/o District Commander,  
Coast Guard Married Accommodation,  
Malkapuram, Visakhapatnam.

(By Advocate : Mr.K.Siva Reddy) ...Applicant

Vs.

Union of India, rep by

1. The Secretary to Government of India,  
Ministry of Defence, Room No.218, B Wing,  
Sena Bhavan, New Delhi.
2. Director General, Coast Guard HQ, National Stadium  
Complex, New Delhi - 110 001.

(By Advocate : Mr.R.V.Mallikarjuna Rao, Sr. PC for CG) ....Respondents

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**Oral Order**  
**(per Hon'ble Mr.B.V.Sudhakar, Administrative Member)**



**Through Video Conferencing**

2. The OA is filed challenging the delay in disposing of the charge sheet issued to the applicant on 25.6.2019.

3. Brief facts of the case are that the applicant, while working as Section Officer at Coast Guard, District Head Quarters, Vizag, was issued a charge memo dated 25.6.2019 containing two articles of charge. The applicant denied the charges on 16.3.2020 and requested the disciplinary authority to expedite disposal of the charge memo by representing on 18.6.2020. Despite such a request, there being no action, the OA has been filed.

4. The contention of the applicant is that the charges are frivolous and that the respondents are not supplying the documents sought. Applicant apprehends that the respondents are deliberately delaying the disposal of the charge sheet.

5. Heard both the counsel and perused the pleadings on record.

6. Ld. Counsel for the applicant pleaded that the respondents be directed to dispose of the charge sheet, at the earliest.

7. As seen from the records on file, the charge memo containing two articles of charge was issued on 25.6.2019. Applicant has denied the charges on 16.3.2020. More than a year has lapsed since the issue of the charge memo. Usually, charge sheets are disposed of in a given time frame both in the interests of the organisation and that of the employees. Ld. Counsel for the applicant has prayed for early



disposal of the charge sheet. The request being fair and genuine and keeping in view that the charge memo was issued more than a year ago, the respondents are directed to conclude the charge memo within a period of 4 months from the date of receipt of this order, as per rules and in accordance with law, by issuing a speaking and reasoned order.

With the above direction, the OA is disposed of, with no order as to costs.

(B.V.SUDHAKAR) (ASHISH KALIA)  
ADMINISTRATIVE MEMBER JUDICIAL MEMBER

VI/evr